FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HC JAIN PIPES PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	H C Jain Pipes Private Limited
2.	Date of incorporation of corporate debtor	1st February 2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies ,Delhi-II
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U90000DL2012PTC230874
5.	Address of the registered office and principal office (if any) of corporate debtor	9/105,Ground Floor, Bagichi Gali, Bhisham Road Vishwas Nagar, Shahdara, New Delhi-110032
6.	Insolvency commencement date in respect of corporate debtor	Order date 31.10.2026 (Copy of the order received on 02.11.2026)
7.	Estimated date of closure of insolvency resolution process	30th April 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name**: Shyam Arora **Regn.No.**:IBBI/IPA-002/IP-N00546/2017-18/11703
9.	Address and e-mail of the interim resolution professional, as registered with the Board	96,Aravali Apartment,Alaknanda,New Delhi-110019 Email: arora.shyaam@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-115,Lower Ground Floor,Malviya Nagar, New Delhi-110017 **E-mail :** cirp.hcjainpipes@gmail.com
11.	Last date for submission of claims	16th November 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi ,Bench -V has ordered the commencement of a corporate insolvency resolution process of **M/s H C Jain Pipes Private Limited** on 31.10.2026.(Order received by the IRP on 02.11.2026)

The creditors of **M/s H C Jain Pipes Private Limited**, are hereby called upon to submit their claims with proof on or before 16.11.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 03.11.2026
Place: New Delhi

SHYAM ARORA
IBBI/IPA-002/IP-N00546/2017-2018/11703
INSOLVENCY PROFESSIONAL

Shyam Arora
Interim Resolution Professional
Regn.No.:IBBI/IPA-002/IP-N00546/2017-18/11703
AFA No.:AA2/11703/02/311226/204055
AFA Valid upto 31.12.2026